**Exchange Board of India (Substantial Acquisition)**

The Acquirers along with its Directors and PACs severally and jointly accept full responsibility for the

The Acquirers have acquired sole control of the Target Company and the Acquirers together with the PACs have

The number of shares held by Public:

(a) includes 415,000 employee stock options vested or which shall vest prior to

(b) does not include 26,46,968 Equity Shares held by RVL, RSIL and NW18.

Prior to consummation of the transactions contemplated in the SSA, SHA and SPA, the shareholding of RVL, RSIL and

Post consummation of the transactions contemplated in the SSA, SHA and SPA, the shareholding of RVL, RSIL and

The Acquirers along with the PACs (referred to as the “PACs”) in their capacity as the persons acting in concert with the Acquirers (“Offer” or “Open Offer”) have opened an unconditional public offer for acquisition of up to 12,21,83,457 fully paid-up equity shares of face value of Rs. 10 each of Reliance Communications Limited ( Formerly Reliance Cellular Limited) (the “Target Company” or the “Company”) share capital of Rs. 10 each for an offer price of Rs. 72.66 per Equity Share (the “Offer Price”) in terms of the SEBI (Substantial Acquisition of Shares & Takeovers) Regulations, 2011, as amended (“SEBI (SAST) REGULATIONS”), as notified in the Press Note dated 30th October, 2018.

This Post Offer Advertisement is to be read in continuation of, and in conjunction with (a) the public announcement dated October 17, 2018 (the “DPS”), (b) the detailed public statement dated October 30, 2018 which was published in Financial Express – English (all editions), Jansatta - Hindi (all editions), Loksatta – Marathi (Mumbai) on October 31, 2018 and (c) the offer opening public announcement and corrigendum to the DPS dated February 05, 2019 (“SPA”) and (d) the offer opening public announcement and corrigendum to the DPS dated February 19, 2019 (“SHA”) and (e) the offer opening public announcement and corrigendum to the DPS dated February 22, 2019 (“SSA”).

**Details of Acquisition**

**7.2 Price of the shares acquired:**

- Acquirer 1: Rs. 72.66 per Equity Share
- Acquirer 2: Rs. 72.66 per Equity Share
- Acquirer 3: Rs. 72.66 per Equity Share

**7.3 Aggregate number of shares acquired:**

- Acquirer 1: 3,11,01,751
- Acquirer 2: 9,88,81,452
- Acquirer 3: 7,12,48,280

**7.4 Size of the Offer:**

- Number of shares: 12,21,83,457
- Value of the offer: Rs. 887.78 crore

**7.5 Shareholding of the Acquirers before Open Offer:**

- Acquirer 1: 7,12,48,280 • % of Expanded Voting Share Capital: 15.36%
- Acquirer 2: 9,88,81,452 • % of Expanded Voting Share Capital: 15.36%
- Acquirer 3: Nil

**7.6 Shares Acquired by way of Open Offer:**

- Acquirer 1: 17,44,32,195
- Acquirer 2: 7,12,48,280
- Acquirer 3: Nil

**7.7 Shares Acquired by way of Detailed Agreements:**

- Acquirer 1: 1,33,85,934
- Acquirer 2: 1,33,85,934
- Acquirer 3: Nil

**7.8 Shares Acquired after Detailed Agreements:**

- Acquirer 1: Nil
- Acquirer 2: Nil
- Acquirer 3: Nil

**7.9 Post offer shareholding of Acquirers**

<table>
<thead>
<tr>
<th>Acquirer</th>
<th>Shares Acquired</th>
<th>% of the shares acquired</th>
<th>Price of the shares acquired</th>
</tr>
</thead>
<tbody>
<tr>
<td>Acquirer 1</td>
<td>17,44,32,195</td>
<td>34.72%</td>
<td>Rs. 72.66</td>
</tr>
<tr>
<td>Acquirer 2</td>
<td>7,12,48,280</td>
<td>14.32%</td>
<td>Rs. 72.66</td>
</tr>
<tr>
<td>Acquirer 3</td>
<td>Nil</td>
<td>Nil</td>
<td>Nil</td>
</tr>
</tbody>
</table>

**Date of Opening of the Offer:**

- Friday, February 08, 2019

**Date of Closure of the Offer:**

- Friday, February 22, 2019

**Date of Payment of Consideration:**

- Tuesday, March 05, 2019

**Jio Futuristic Digital Holdings Private Limited**

- CIN: L67120MH1986PLC038784
- Contact Person: Ms. Prachee Dhuri
- www.jmfinancial.com

**Corrigendum**

Corrigendum was issued in all the newspapers in which the DPS was published.

**Issued on behalf of Acquirers and the PACs by the Manager to the Offer**

This post offer advertisement is being issued by JM Financial Limited (the “Manager to the Offer”), on behalf of the Acquirers and the PACs, in connection with the Open offer in compliance with Regulation 18(12) of the SEBI (SAST) REGULATIONS.

**Post Offer Advertisement under Regulation 18(12) in terms of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (“SEBI (SAST) REGULATIONS”)**

[Note: The table above contains detailed information on the shares purchased and the post-offer shareholding of the Acquirers and the Public.]

**Issued on behalf of Acquirers and the PACs by the Manager to the Offer**

This post offer advertisement is being issued by JM Financial Limited (the “Manager to the Offer”), on behalf of the Acquirers and the PACs, in connection with the Open offer in compliance with Regulation 18(12) of the SEBI (SAST) REGULATIONS.

[Note: The table above contains detailed information on the shares purchased and the post-offer shareholding of the Acquirers and the Public.]

**Issued on behalf of Acquirers and the PACs by the Manager to the Offer**

This post offer advertisement is being issued by JM Financial Limited (the “Manager to the Offer”), on behalf of the Acquirers and the PACs, in connection with the Open offer in compliance with Regulation 18(12) of the SEBI (SAST) REGULATIONS.